

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.108 OF 2021

In the matter of:

Narendra Kumar Rathi

Appellant

Vs

Union Roadways Ltd & Anr

Respondent

Present:

Mr. Shivam Goel, Mr. Ramya Kutty, Mr. N.K. Rathi, Advocates for appellant.
Mr. Niksubha Sethi, Mr Aishwarya Prasad, Advocates for R2/IRP.

ORDER

05.04.2021- Notice has been served upon Respondent No.1 through speed post on 1st April, 2021. One Ms Nidhi, Advocate appeared on behalf of Mr. Sarfaraz, Advocate for Respondent No.1. Let reply affidavit be filed on behalf of Respondent No.1 and 2 within two weeks. Rejoinder, if any, be filed within two weeks thereafter. Learned counsel appearing on behalf of Respondent No.2 submits that she has already filed reply affidavit through email and she would be filing hard copy thereof within one week. Rejoinder thereto may be filed by the appellant within two weeks. Learned counsel for the parties may also file short written submissions not exceeding three pages supported by relevant case laws. Post the matter for Admission(after notice) on **5th May, 2021.**

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc